GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:1189 ANSWERED ON:30.11.2012 EX PARTE DECISION ON EXCISE CASES Kaswan Shri Ram Singh

Will the Minister of FINANCE be pleased to state:

- (a) the total number of cases wherein the adjudicating authority delivered ex parte decision under Section 35 of Central Excise Act during each of the last three years and the current year;
- (b) the number of cases in which the information regarding the personal hearing did not reach the appellant;
- (c) the number of such cases on which no action has been taken within the specified time limit; and
- (d) the action taken by the Government to help those aggrieved appellant exporters who did not receive the information regarding personal hearing?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (S.S. PALANIMANICKAM)

(a) to (d): Information is being collected and will be laid on the Table of the House.